

S.No.

**IN THE NATIONAL COMPANY LAW TRIBUNAL  
HYDERABAD BENCH – 1  
VC AND PHYSICAL (HYBRID) MODE  
ATTENDANCE CUM ORDER SHEET OF THE HEARING HELD ON  
22-07-2024 AT 10:30 AM**

**CP(IB) No 77/7/HDB/2022  
AND  
IA (IBC) 982/2024 in CP(IB) No 77/7/HDB/2022  
u/s. 7 of IBC, 2016**

**IN THE MATTER OF:**

IDBI Bank

**...Financial Creditor**

**AND**

M/s. Trichy Tanjavur Expressways Ltd

**...Corporate Debtor**

**C O R A M:-**

**DR. VENKATA RAMAKRISHNA BADARINATH NANDULA, HON'BLE MEMBER (JUDICIAL)  
SH. CHARAN SINGH, HON'BLE MEMBER (TECHNICAL)**

**ORDER**

**IA (IBC) 982/2024**

Taken up, on being mentioned by the learned counsel Mr HK Chaturvedi. Perused the memo and the copy of the order of Hon'ble NCLAT dt. 11.07.2024, filed along with the memo dated 22.07.2024 (Inward No. 7215/2024).

Appearance of parties as per directions of Hon'ble NCLAT, not reported.

Call on 23.07.2024 for hearing.

**Sd/-  
MEMBER (T)**

**Sd/-  
MEMBER (J)**